

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 97/TT/2013

Subject : Approval of transmission tariff for 125 MVAR Bus Reactor
alongwith associated bays at Roorkee Sub-station under NRSSS
XXI for tariff block 2009-14 period

Date of Hearing : 27.3.2014

Coram : Shri Gireesh B.Pradhan, Chairperson
Shri A.K. Singhal, Member

Petitioner : PGCIL

Respondents: : Rajasthan Rajya Vidyut Prasaran Nigam Limited and 16 others

Parties present : Shri S.S. Raju, PGCIL
Ms. Sangeeta Edwards, PGCIL
Shri M.M. Mondal, PGCIL
Shri S.K. Venkatasan, PGCIL
Shri R.V.M.M. Rao, PGCIL
Shri Padamjit Singh, PSPCL
Shri T.P.S. Bawa, PSPCL

Record of Proceedings

The representative of the petitioner submitted as under:-

- (a) The petition is for determination of transmission tariff of 125 MVAR Bus Reactor along with associated bays at Roorkee Sub-station under Northern Region System Strengthening Scheme XXI in Northern Region;
- (b) Investment approval for the transmission scheme was accorded on 26.8.2010 for completion within 32 months from the date of investment approval, i.e. by 1.5.2013. The asset was commissioned on 1.2.2013;



- (c) Reply to the Commission's queries have been submitted vide affidavits dated 5.7.2013 and 19.12.2013. Rejoinder to the reply of PSPCL has been filed and rejoinder to the reply of BRPL will be filed shortly;
- (d) The petition has been filed based on the actual date of commercial operation, and transmission tariff may be approved.

2. The representative of PSPCL submitted that the petitioner is not justified in claiming tariff of Bus Reactor at Roorkee, which is at tail end, without commissioning other elements, which are within the scope of investment approval. As per the CEA progress report dated 20.2.2014, the revised/ anticipated date of commissioning of Bareilly (New)- Bareilly (Existing) line (Quad) is March 2014, Bareilly- Kashipur line (Quad) is December 2014, Kashipur- Roorkee line (Quad) is December 2014 and Lucknow-Bareilly line is March 2014. As per this report, the scheme cannot be commissioned before December, 2014. He requested the Commission to allow transmission tariff only when the transmission scheme is completed as per the investment approval.

3. The learned counsel for BRPL submitted that it was not appropriate for the petitioner to charge the reactor without completion of the transmission line. The petitioner also should state in the petition how this asset is going to benefit the beneficiaries when there is no new transmission line, and whether reactor is needed at all. He submitted that the petitioner should give information about voltage requirements, voltage condition before charging and after charging.

4. The representative of the petitioner submitted that the instant tariff petition is for determination of an existing station, and not a new station. The Bus reactor at Roorkee is in regular service after charging as per the system requirements. He further submitted that if there is utilization in terms of voltage stabilization, the petitioner should get transmission tariff.

5. The Commission directed the petitioner to submit the following on affidavit with copy to all the respondents before 15.4.2014:-

- (a) Utilization of the Bus Reactor in the scheme of operationalization of the transmission scheme;
- (b) Utilization in terms of voltage stabilization;
- (c) Interest rate proof for "SBI 21.3.2012" and "Proposed Domestic Loan 2012-13 (8.85%)"



6. Subject to the above, the Commission reserved the order in the petition.

By order of the Commission

Sd/-
(T. Rout)
Chief Legal

